

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 121

IA (IBC)/1648(CH)2023, IA (IBC)/553(CH)2024,
IA (IBC)/1270(CH)2023, IA (IBC)/693(CH)2023,
IA (IBC)/1536(CH)2023, IA (IBC)/2280(CH)2023,
IA (IBC)/545(CH)2024, IA (IBC)/789(CH)2024

In
CP (IB) No.133/Chd/Chd/2023
(Admitted)

IN THE MATTER OF:

**Manoj Kumar (Proprietor M/s
Volunteer Associates)**

...Petitioner-Operational Creditor

Versus

**Sarv Awas Housing Bhiwadi Private
Ltd.**

...Respondent-Corporate Debtor

Under Section: 9, 33(1) (b) (i) to (iii) r/w 33(3), 60(5), 66(1) IBC 2016
& Application under any other provisions of IBC.

Order delivered on 08.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the RP : Mr. Atul V. Sood, Advocate

ORDER

The matter has been taken up on Special Mentioning made by the Ld. counsel for the RP.

Heard the submissions made by the counsel for the RP. Upon hearing the submissions made by the counsel for the RP, let the matter be posted to 22.04.2024.

**Sd/-
(L.N. GUPTA)
HON'BLE MEMBER (T)**

**Sd/-
(Dr. P.S.N. PRASAD)
HON'BLE MEMBER (J)**

Priyanka
08.04.2024